

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 104/MB/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016

NAME OF THE COMPANY: Mshind Dayaram Kapse

Vs.

M/s. Den Nasik City Cable Network Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Saurabh Kalia		Petitioner	Saurabh Kalia
	Saurabh Kalia		Petitioner	

ORDER

This is an application (CA No.37/PB/2016) with a prayer that CP No. 104/MB/2011 belonging to territorial jurisdiction of Mumbai bench may be heard by the Principal bench at Delhi because this petition was transferred by erstwhile Company Law Board and one of us (Chief Justice(Retd) M M Kumar), has heard the arguments at length. The matter was in fact part heard by erstwhile Company Law Board and it would facilitate the hearing and help in expeditious conclusion of the arguments

Contd.....2/-



Learned Counsel for the non applicant has not raised any serious objection.

In view of the above,, the application is allowed. The CP No. 104/MB/2011 is ordered to be heard by the Principal Bench of National Company Law Tribunal. Let the matter be listed for hearing on 10th August.


(CHIEF JUSTICE M.M.KUMAR)
CHAIRMAN


(S.K.MOHAPATRA)
HON'BLE MEMBER

Dated: 26th July, 2016
(A.K.ARORA)